

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 85270 of 2019

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/524/18-19/2230 dated 11.12.2018 passed by the Commissioner (Appeals) GST, CEX, Cus & Service Tax, Nashik.

M/s Sanjay Techno Products Pvt. Ltd. **Appellant**
K-151 MIDC Waluj, Aurangabad-431136

Versus

Commissioner of Central Excise & Service Tax, Aurangabad **Respondent**
Plot No. 5, Town Centre, CIDCO
Aurangabad-431030.

Appearance:

None for the Appellant

Ms. A.S. Parab, AC (AR) for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85088 / 2020

Date of Hearing: 27.01.2020

Date of Decision: 27.01.2020

Per: Dr. D.M. Misra

None present for the appellant. The appellant through their letter dated 20.11.2019 informed that the appellant had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. Copy of the acknowledgement is enclosed with their application. Consequently, the appeal is dismissed being withdrawn.

(Dictated and pronounced in open court)

(Dr. D.M. Misra)
Member (Judicial)